

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 18/97

New Delhi, this the 2nd day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P.Biswas, Member (A)

Shri Virendra Kumar,  
Chief Electrical Foreman(TSW),  
Northern Railway,  
Moradabad (U.P.)  
(By Advocate: Shri B.S.Mainee) (13) ....Petitioner

-Versus-

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Chief Electrical Engineer,  
Northern Railway,  
Baroda House,  
New Delhi.
3. The Divisional Electrical Engineer,  
Northern Railway,  
Moradabad (U.P.)

Respondents

(By Advocate: Shri B.S. Jain)

O R D E R (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

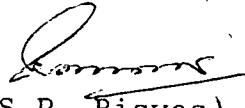
Initially this Court passed an order considering that there was a *prima facie* case as to the jurisdiction/competency of the Officer who issued the chargesheet. The matter was called for re-hearing and that very question is now turning out to be a disputed question. Since the inquiry proceedings are pending the petitioner is at liberty to take these questions at an appropriate stage and we leave this issue open.

Since the inquiry proceedings are pending for the last two years, we consider it sufficient to issue directions to the respondents to complete the proceedings within eight weeks from the receipt of this order and direction will also be issued to the petitioner that he

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still cooperate with the inquiry with utmost earnestness. In any event if the proceedings are not complete within eight weeks from the receipt of this Order except for the reasons attributable to the petitioners, these proceedings shall stand abated after the expiry of the said period of eight weeks.

With the above directions, this OA is disposed off.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice Chairman (J)

\*Mittal\*